

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. *309
TO BE ANSWERED ON 16.03.2018

Cruel Practices against Egg-Laying Hens

*309. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to bring stricter rules under the Prevention of Cruelty to Animals Act, 1960 to stop cruel practices against egg-laying hens and broiler chickens;
- (b) if so, the details thereof;
- (c) whether the said move is aimed at addressing global concerns over unhygienic conditions of poultry farms in India which has been exporting poultry products to many countries; and
- (d) if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

(a), (b), (c) and (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b), (c) AND (d) OF THE LOK SABHA STARRED QUESTION NO. *309 REGARDING “CRUEL PRACTICES AGAINST EGG-LAYING HENS” BY SHRI A. ARUNMOZHITHEVAN FOR REPLY ON 16.03.2018.

(a) and (b) Government of India has enacted the Prevention of Cruelty to Animal Act, 1960 and framed rules under it for the purpose of protecting animals from being subjected to unnecessary pain or suffering. As per directions of the Supreme Court, the matter regarding egg laying hens is being discussed with the various stakeholders.

(c) and (d) The said move of the Government is aimed at preventing the cruelty inflicted to the egg-laying hens.
